

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD**

OA/20/416/2018

Dated: 26/4/2018

BETWEEN:

M. Srinivasa Rao, S/o.Late Samba Murty,
Aged about 44 years,
Occ: MTS (Multi Tasking Staff), Gr. 'C'
R/o.C-68, Venugopalapuram, Gara,
Srikakulam, Andhra Pradesh – 543405.

..... Applicant

AND

1. The Union of India rep. by its
Secretary, Ministry of Culture, New Delhi.
2. The Archaeological Survey of India,
24 Tilak Marg, New Delhi- 110 011,
Rep. by its Director General.
3. The Superintending Archaeologist,
Archaeological Survey of India,
Amaravathi Circle, Babu Museum,
Bandar Road, Vijayawada,
Andhra Pradesh – 520 002.

..... Respondents

Counsel for the Applicants : Mr. Ch.Ravinder

Counsel for the Respondents : Mr. A. Surender Reddy, Addl. CGSC

CORAM

Hon'ble Mr. Justice R. Kantha Rao, Member (Judl.)
Hon'ble Mrs. Minnie Mathew, Member (Admn.)

ORAL ORDER
{Per Hon'ble Mr. Justice R. Kantha Rao, Member (Judl.)}

Heard Mrs. S. Anuradha, learned counsel representing Mr. Ch. Ravinder, counsel for the Applicant.

2. Mr. A. Surender Reddy, learned Standing Counsel takes Notice for the Respondents.

3. The O.A. is filed seeking a direction to the Respondents for restoration of Temporary Status of the Applicant. A representation dated 13.11.2017 in this regard is submitted to the Respondents and the same is pending with them. The O.A. is, therefore, disposed of at the stage of admission with the consent of both the learned counsel, directing the Respondents to dispose of the representation dated 13.11.2017 submitted by the Applicant and pass appropriate orders within a period of eight weeks from the date of receipt of a copy of the order. No order as to costs.

(MINNIE MATHEW)
MEMBER (A)

(JUSTICE R. KANTHA RAO)
MEMBER (J)

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